

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

I/8

APPLICATION NO. 242 OF 2001

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

29.4.2003

Mr. H.R. Soni, Advocate, is present for Applicant.
Mr. Kamal Datta, Advocate, is present for Respondent.

Mr. Soni, the learned counsel for applicant says that he has filed a MA 4/2003 seeking amendment in the O.A. But, now he has decided that applicant should file a fresh O.A. He says that he may be permitted to withdraw this O.A. and liberty be given to him to file a fresh O.A.

This request is not opposed by the other side.

Consequently, the O.A. is dismissed as withdrawn. The applicant shall be at liberty to file a fresh O.A. No order as to cost.

A. P. NAGRAH
Adm. Member

(S. B. GUPTA)
Vice Chairman

Part II and III destroyed
in my presence on 14.7.08
under the supervision of
section officer () as per
order dated 5/7/08

Section officer (Record)

Copy of order of 29.4.03 sent to Registrar for Per. By Registrar vide No. 12-5-03 dated 13-5-03 and 1/5/04